## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 191/MP/2024

Subject : Petition under Section 79, including Sections 79 (1)(b), 79 (1)(f) and

79 (1)(k) of the Electricity Act, 2003, read with Article 10 of the PPA dated 15.02.2016 executed between RKM Powergen Private limited and the Uttar Pradesh Power Corporation Limited, seeking in-principle approval for the estimated cost to be incurred installation of FGD system and hold an declare the occurrence which is due to Ministry of Power Notification dated 07.12.2016 as a change in law event within

the meaning of Article 10 of the above PPA.

Petitioner : RKMPPL

Respondent : TSSPDCL & anr.

Date of Hearing: 28.4.2025

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present: Ms. Alchi Thapliyal, Advocate, RKMPPL

Ms. Puja Priyadarshini, Advocate, UPPCL Shri Rishabh Bhardwaj, Advocate, UPPCL

## **Record of Proceedings**

At the outset, the learned proxy counsel for the Petitioner prayed for an adjournment on the ground of some personal difficulty of the arguing counsel. Accordingly, based on consent of the parties, the Commission adjourned the matter.

- 2. The Commission, however, directed the Petitioner to file the following additional information, on or before **3.6.2025**, after serving a copy on the Respondents:
  - a) "The status and details of the competitive bidding process initiated by the Petitioner for discovering the cost and the lowest bidder in respect of installation of various emission control systems envisaged for meeting revised emission norms notified vide MoEF&CC notification dated 7.12.2015 and amendments thereof.
  - b) The category of the Petitioner's coal based thermal plant in terms of MoEF&CC notification dated 5.9.2022 vide which MoEF&CC revised the timeline for meeting revised emission norms.
  - c) The current emission levels, with documentary proof, before installation of the emission control systems envisaged in the Petition i.e FGD, DNOx system and ESP retrofitting."
- 3. The Respondents are permitted to file their replies on or before **17.6.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **24.6.2025**.



4. The Petition will be listed for hearing on 26.6.2025.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

A.